

**INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'SMC' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President]**

ITA No. 284/Mum/2019  
Assessment Year: 2010-11

**Smt. Sukidevi M. Bafna** ..... **Appellant**  
*2<sup>nd</sup> Floor, R.No. 22, Rachna Building No.2,  
Sleater Road, Tardeo, Mumbai 400007 [PAN: AGIPB9171D]*

*Vs.*

**Income Tax Officer-19(3)(4)**  
**Mumbai.** ..... **Respondent**

**Appearances:**

*None for the appellant*

*Milind Chavan for the respondent*

Date of concluding the hearing : November 03, 2021  
Date of pronouncement : November 03, 2021

**O R D E R**

**Per Pramod Kumar, VP :**

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form No. 3, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 03<sup>rd</sup> November, 2021.

Sd/-  
**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 03<sup>rd</sup> day of November, 2021**

*Copies to:*

(1)	<i>The Appellant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar/Sr.PS  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*